

Shri Abid Ali: That was not particularly concerning this. It was of a miscellaneous nature. Our practice is that miscellaneous notifications are accumulated and placed when others are also placed. If hon. Members desire that these miscellaneous notifications should also be placed early I will do it.

Mr. Speaker: I will suggest to the hon. Minister that in all cases where notifications have to be placed on the Table of the House, they may be placed on the Table a week after their issue if the House is in session so that hon. Members may have an opportunity of seeing them.

11.25 hrs.

MOTION RE. EIGHTH REPORT OF
U.P.S.C.—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Datar on the 7th May, 1959, namely.

"That this House takes note of the Eighth Report of the Union Public Service Commission, laid on the Table of the Lok Sabha on the 24th November, 1958"

The time allowed is 4 hours and the time taken already is 8 minutes and the balance of time left is 3 hours and 52 minutes. Shri Datar

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, yesterday I made a reference to certain points. I would rather leave the other points to hon. Members to consider and debate upon.

Mr. Speaker: The hon. Minister will please resume his seat.

11.26 hrs.

MOTION RE. BREACH OF PRIVILEGE
—contd.

Mr. Speaker: Hon. Members may be aware that the other day Shri Anthony came to me post-haste inside the Chamber and wanted an opportunity to raise a privilege motion. He said that Shri Joachim Alva is reported to have said—in the *Times of India*—that Shri Anthony's motion for the inclusion of English was inspired by some foreigners and so on. Shri Joachim Alva immediately got up and said that it was not what he said and that he spoke something else. After that I thought there was nothing more to be done and that it need not be pursued.

Some hon. Members suggested that there was a report in the Press and as against it the hon. Member has now made a statement in the House. I always prefer the statement of hon. Members of this House to what appears in the newspaper. Therefore, I thought it was not necessary to pursue the matter at all.

But Shri Anthony came to me and said that I must ask the *Times of India* as to why they have reported like that and so on. I thought of asking them independently of this. In the case of such statements the veracity of any hon. Member who has made a statement should not depend upon the veracity or otherwise of the Press correspondent. Hon. Members must themselves give respect to one another and to Parliament as a whole. There is no meaning in trying to pursue this matter. However, I will get the explanation from the *Times of India* correspondent. But I do not want to make this question dependent upon that and so I refuse to give any consent to moving this motion.

All the same I will ask the *Times of India* correspondent for an explanation as to why he did report like that, but I would certainly accept the statements of hon. Members of this House in preference to anything appearing